

ITEM NO.4 Court 6 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.18467/2021

(Arising out of impugned final judgment and order dated 30-09-2016 in CRMBA No.22420/2015 passed by the High Court of Judicature at Allahabad)

GOPAL Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)

(FOR ADMISSION and I.R. and IA No.100084/2021-CONDONATION OF DELAY IN FILING and IA No.100086/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.100087/2021-EXEMPTION FROM FILING O.T.)

Date : 24-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Dr. J. P. Dhanda, AOR
Ms. Raj Rani Dhanda, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We fail to appreciate why a special leave petition should have been filed after a delay of 1320 days against the impugned order dated 30th September, 2016 rejecting bail. Considerable period has passed, logically a fresh application for bail should have been filed. We are saying so because we are coming across a number of such cases where after years together a special leave petition is filed against refusal of bail and this is clearly a wrong legal advice as the appropriate course would be to apply for bail before the High Court.

The special leave petition is dismissed with the aforesaid observation and liberty.

Pending applications stand disposed of.

[RASHMI DHYANI]
COURT MASTER

[POONAM VAID]
COURT MASTER